

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-2028/ND/2019**

**IN THE MATTER OF:**

**M/s. Dhingra Trading Co.**

**...PETITIONER**

**Vs.**

**M/s Amazing India TV Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 04.12.2019**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Vikram Singh Baid, Advocate**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor says he has filed additional documents which are not before us. Registry is directed to place it on record for further consideration. Post the matter to 19.12.2019.

**- sd -**

**(V.K. Subburaj)  
Member (T)**

**- sd -**

**(Abni Ranjan Kumar Sinha)  
Member (J)**